

12.02 hrs.

## PAPERS LAID ON THE TABLE

[English]

**Notification under Essential Commodities Act, 1955**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the Kerosene (Restriction on use and Fixation of Price) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 816 (E) in Gazette of India dated the 27th July, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6456/88]

**Notifications Under Indian Telegraph Act, 1886**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) G.S.R. 811 (E) published in Gazette of India dated the 26th July, 1988 containing corrigendum to Notification No. G.S.R. 626 (E) published in Gazette of India dated the 17th May, 1988.
- (ii) The Indian Telegraph (Eighth Amendment) Rules, 1988 published in Notification No. G.S.R. 812 (E) in Gazette of India dated the 26th July, 1988. [Placed in Library. See No. LT-6457/88]

**Notifications Under Companies Act, 1956 and Monopolies and Restrictive Trade Practices Act, 1969**

THE MINISTER OF STATE IN THE

DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—
  - (i) G.S.R. 264 published in Gazette of India dated the 9th April, 1988 declaring Messrs Chennapuri Mutual Benefit Fund Limited, Madras to be a 'Nidhi'.
  - (ii) G.S.R. 479 published in Gazette of India dated the 18th June, 1988 declaring Messrs Chetpet Saswatha Nidhi Limited, Madras to be a 'Nidhi'.
  - (iii) G.S.R. 515 published in Gazette of India dated the 25th June 1988 declaring Messrs Royapettah Benefit Fund Limited, Madras to be a 'Nidhi'.
- (2) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 763 (E) in Gazette of India dated the 1st July, 1988, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6458/88]
- (3) A copy of the Monopolies and Restrictive Trade Practices Commission (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 26th March, 1988, under sub-section (3) of section 66 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-6459/88]

**Notification Under Essential Members' Bills and Resolutions**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table a copy of Notification No. S.O. 736 (Hindi and English versions) published in Gazette of India dated the 2nd August, 1988 rescinding the Tea (Registration of Dealers and Declaration of Stocks) Order, 1984, under sub-section (6) of section 3 of the Essential Members' Bills and Resolutions.

12.04 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

[English]

**Fifty-Sixth Report**

SHRI M. THAMBI DURAI (Dharmapuri): I beg to present the Fifty-Sixth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

12.041/2 hrs.

**ELECTION TO COMMITTEE**

[English]

**Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI ARVIND NETAM (Kanker): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Sched-

uled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee vice Prof. N. M. Kamble resigned from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee vice Prof. N.M. Kamble resigned from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

*The motion was adopted.*

[English]

MR. SPEAKER: Now, Matters under Rule 377 — Kumari Mamata Banerjee.

*(Interruptions)*

MR. SPEAKER: Only Mamata Banerjee goes on record.

*(Interruptions)*

KUMARI MAMATA BANERJEE (Jadavpur): I have been beaten severely by the CPI (M) cadres, but I came only for this special mention.

SHRI SHANTARAM NAIK (Panaji): Kindly inquire into this incident, Sir.

*(Interruptions)*